

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 2932
TO BE ANSWERED ON: 11.03.2020

PROTECTION OF PERSONAL DATA

2932 DR. RAM SHANKAR KATHERIA:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has set up any committee or an agency with regard to protection of personal data?
- (b) If so, the details thereof and if not, the reasons therefor; and
- (c) The number of complaints received by the government so far with regard to breach of personal data during each of the last three years, State/UT- wise?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI SANJAY DHOTRE)

(a), (b) and (c): The Government on 31st July 2017, vide OM No.3(6)/2017-CLES, constituted a Committee of Experts on Data Protection under the Chairmanship of Justice B N Srikrishna, Former Judge, Supreme Court of India to study various issues relating to data protection. The committee had submitted its report and a draft bill which are available at <https://meity.gov.in/data-protection-framework>. The said draft Bill was placed in the public domain and comments were sought. Feedback was received and after certain modifications, the PDP Bill has been introduced in parliament during the winter session 2019 and the bill has been referred to a joint committee of the parliament. Ministry of Electronics & Information Technology (MEITY) has not received any specific complaint pertaining to breach of personal data.
